

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 68 OF 2001

Applicant(s) G. D. Gupta

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
21/5/2001 Notice issued to R-1 & R-2 vide No. 1186 & 1187 dated 22/5/2001 Notice served R-1 & R-2 19/6 Power & Reply not filed 19/7 26/7/2001 Power & Reply filed on 26/7/01	Mr. J. K. Kaushik, Counsel for the applicant. Learned Counsel for the applicant has shown me the guidelines. Issue show-cause notice to the respondents regarding admission returnable on 26/6/2001. <i>[Signature]</i> A. K. MISRA Judi. Member 26/6/2001 None present for the applicant. Mr. T. B. L. Vishnoi, Adv. brief holder for Mr. Vijay Vishnoi, Counsel for the respondents. Learned brief holder seeks time to file reply. Put up on 26/7/2001 for admission. Counsel for the respondents may file his power & reply within four weeks. <i>[Signature]</i> Opal Singh Judi. Member Mr. J. K. Kaushik, Counsel for applicant. Mr. B. L. Bishnoi, Counsel for the respondents. The learned counsel for the applicant submits that by filing the reply the respondents have conceded the prayer made by the applicant in the OA and applicant accordingly got the relief that he has prayed for in this O.A. Therefore, this OA has become infructuous.

Contd.

By recording the above statement, this application is dismissed as having become infructuous.

hups
A. P. NAGRATH
Adm. Member

BN
(B. S. RAIKOTE)
Vice Chairman

Part II and III destroyed at
in my presence on 26.5.02
under the supervision of
section officer (I) as per
order dated 13/3/02

NGR 21
Section officer (Records)

RC copy
MGB
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Received
17/5/02

APR 27 1902
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APR 27 1902
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